

FIR No. 273/19  
PS: I. P Estate  
U/s: 420/406/468/471 IPC  
Indira Rani Sagar Vs. State

16.06.2020

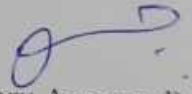
Fresh anticipatory bail application u/s 438 Cr.PC received by way of assignment.  
It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).  
IO SI Naveen Kumar.  
Ld. Counsel for applicant/accused Indira Rani Sagar.

This is an application u/s 438 Cr.PC on behalf of applicant/accused  
Indira Rani Sagar, seeking anticipatory bail. Reply filed by IO.

Part arguments heard.

Put up for further arguments on 18.06.2020.

  
(Charu Aggarwal)  
ASJ-02/Central  
Tis Hazari/Delhi  
16.06.2020

FIR No. 149/17  
PS: Sarai Rohilla  
U/s: 302/411/34/120-B IPC  
Mangal @ Lala Vs. State

16.06.2020

Fresh interim bail application received by way of assignment. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.  
None for applicant/accused.

The present application seeking interim bail has been filed on behalf of applicant Mangal @ Lala. Reply filed by the IO.

Put up for arguments on 20.06.2020.

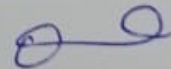


(Charu Aggarwal)  
ASJ-02/Central Distt.  
THC/Delhi-16.06.2020

At 01:15 PM

At this stage, Sh. Suraj Prakash Sharma, counsel for applicant, appeared and submits that trial of the case is pending in the court of Sh. Deepak Dabas, Ld. ASJ, Central. Let the present application be put up through Video Conferencing before the court of Sh. Deepak Dabas, Ld. ASJ, Central, on 17.06.2020. Counsel for applicant is directed to appear before the court of Sh. Deepak Dabas, Ld. ASJ, Central, on the aforesaid date.

**Earlier date of hearing i.e. 20.06.2020, stands cancelled.**



(Charu Aggarwal)  
ASJ-02/Central Distt.  
THC/Delhi-16.06.2020

FIR No. 147/20  
PS: Prasad Nagar  
U/s: 307 IPC  
Surender Ahirwal Vs. State

16.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.  
Complainant alongwith her minor child.  
IO ASI Suresh Kumar.  
Sh. Pradeep Kumar, Ld. Counsel for applicant/accused Surender Ahirwal.

This is an application u/s 439 Cr.PC on behalf of applicant/accused Surender Ahirwal, seeking interim bail. Reply filed by the IO.

The FIR of this case was registered at the behest of wife of applicant/accused Surender. The case of the prosecution is that applicant alongwith his family i.e. wife, minor son aged about 8 months, mother, brother and sister is residing in Bapa Nagar, Karol Bagh. On 04.06.2020, at about 08:00 PM, some altercation had taken place between applicant and his mother for sum of Rs. 1000/-. During the said altercation, the applicant in fit of anger threw his son of 8 months from the window of second floor. The 8 months son of the applicant sustained injuries. He was shifted to RML Hospital by the neighbours. Thereafter, this FIR was registered against the applicant at the behest of his wife (mother of child).

Ld. Counsel for applicant submits that applicant belongs to a very poor family and is a sole bread earner. He further submits that the FIR was got lodged by the complainant against her husband under the influence of neighbours and also since at the time of incident the mother of the child was apprehensive due to sudden fall of her son. He submits that as per the case of the prosecution itself the applicant had no intention to kill the child. He also submits that the child was not thrown by the applicant from the window but the child got slipped from the window while playing. Ld. Counsel submits that as per the MLC, the child has not sustained any injury whatsoever and was discharged from the hospital on the same day.



FIR No. 147/20  
PS: Prasad Nagar

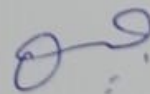
Ld. APP oppose the bail application as he submits that there are serious allegations against the applicant and at this stage, it cannot be presumed that whether applicant had intention to kill the minor child.

Complainant is present in the court and submits that the FIR was got lodged by her against her husband under the pressure of the neighbours and at the time of incident, she was apprehensive about the health of her child who had slipped on the ground floor from the window of the second floor of the house while playing in the house.

Considering that even as per the case of the prosecution, the child was allegedly thrown by the applicant from the window of the second floor of the house under heat of anger due to some altercation between applicant and his mother and keeping in mind the submission of the complainant, applicant is admitted on interim bail for 45 days, from the date of his release, subject to furnishing of personal bond to the tune of Rs. 10,000/- and surety bond of like amount to the satisfaction of the court. Applicant shall immediately surrender before the concerned Jail Superintendent after the expiry of period of interim bail.

The application is disposed off accordingly.

Copy of this order be sent to the concerned Jail Superintendent.



(Charu Aggarwal)  
ASJ-02/Central  
Tis Hazari/Delhi  
16.06.2020

FIR No. 01/19  
PS: Darya Ganj  
U/s: 392/397/34 IPC  
Tarun @ Puchi Vs. State


16.06.2020

Fresh interim bail application received by way of assignment. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).  
Ld. Counsel for applicant/accused Tarun @ Puchi. (Through V/C).

The present application u/s 439 Cr.PC has been filed by the applicant, seeking interim bail.

The trial of the case is stated to be pending in the court of Sh. Naveen Kumar Kashyap, Ld. ASJ, Central. Let the present application be put up through Video Conferencing before the court of Sh. Naveen Kumar Kashyap, Ld. ASJ, Central, for 17.06.2020.

  
(Charu Aggarwal)  
ASJ-02/Central  
Tis Hazari/Delhi  
16.06.2020

FIR No. 348/18  
PS: Nabi Karim  
U/s: 307/120-B/201/34 IPC  
Arjun @ Prem & Ors. Vs. State

16.06.2020

Fresh bail application u/s 439 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.  
Sh. Naveen Gaur, Ld. Counsel for applicant/accused Arjun @  
Prem.

Applicant Arjun has filed the present application u/s 439 Cr.PC, seeking regular bail on merits. Trial of the case is pending in the court of undersigned. Judicial file is called and perused.

Ld. Counsel for applicant submits that applicant has been falsely implicated in this case since mother of one of the co-accused Himanshu had got lodged FIR No. 27/14, u/s 354/354 (A)/323/506/509 IPC against the complainant of present FIR, therefore, only in order to pressurize applicant and other co-accused persons to settle the FIR No. 27/14, the complainant has got lodged this FIR. He also submits that eight prosecution witnesses have already been examined out of whom PW-2 Golu has turned hostile as he has not identified the applicant. Nothing has been recovered from the possession of the applicant. Co-accused Arjun @ Lali and Amit Naik @ Bharat have already been granted bail. Ld. Counsel submits that applicant is in JC since 08.02.2019.

Ld. APP strongly oppose the bail application firstly on the ground that recently vide order dated 04.06.2020, this court has dismissed the bail application of the applicant and since then there is no change of circumstance




FIR No. 348/18  
PS: Nabi Karim

that applicant be admitted on bail. Ld. APP further submits that in the order dated 04.06.2020, this court has taken note of the fact that applicant is involved in 10 other cases of similar nature and has misused the liberty granted to him while enlarging him on bail in FIR No. 401/17, PS Nabi Karim, as during the bail in the said FIR, the applicant committed the offence of this FIR.

Considering that the bail application of the applicant was recently dismissed by this court on 04.06.2020 and since then there is no change of circumstance, further considering the criminal antecedents of the applicant that he is involved in other criminal cases of similar nature and also keeping in mind that applicant has misused the liberty granted to him by enlarging him on bail in FIR No. 401/17, PS Nabi Karim, by indulging himself in committing the offence of this case, at this stage, no ground for bail is made out. Hence, the present application is hereby dismissed.

Copy of this order be given dasti to the applicant.

  
(Charu Aggarwal)  
ASJ-02/Central  
Tis Hazari/Delhi  
16.06.2020

FIR No. 207/19  
PS: Nabi Karim  
U/s: 392/394/397/34 IPC  
Prince @ Nikki Vs. State

16.06.2020

Fresh bail application u/s 439 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).  
None for applicant/accused.

Put up with file on 20.06.2020.



(Charu Aggarwal)  
ASJ-02/Central  
Tis Hazari/Delhi  
16.06.2020



FIR No. 10599/20  
PS: Rajender Nagar  
U/s: 379/411/34 IPC  
Krishan Vs. State

16.06.2020

Fresh bail application u/s 439 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.  
None for applicant/accused.

This is an application u/s 439 Cr.PC on behalf of applicant/accused Kirshan, seeking regular bail. Reply filed by the IO.

Put up for arguments on 20.06.2020.



(Charu Aggarwal)  
ASJ-02/Central  
Tis Hazari/Delhi  
16.06.2020

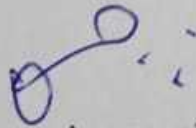
FIR No. 40/20  
PS: Kamla Market  
U/s: 376/377/328/313 IPC  
Imran Vs. State

16.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.  
Prosecutrix in person.  
IO SI Mahesh Bhargav.  
Sh. Harish Kumar, Ld. Counsel for applicant/accused Imran.

This is the second application u/s 439 Cr.PC on behalf of applicant/accused Imran, seeking regular bail. The first application was withdrawn on behalf of the applicant vide order dated 02.06.2020. Reply filed by IO. Prosecutrix submits that she does not have the copy of the application. Same is supplied today in court. Alongwith the application, the Nikahanama stated to be of the marriage of applicant and prosecutrix is annexed. IO submits that he has not verified the said Nikahanama yet. He is directed to verify the same till next date of hearing.

Put up on 19.06.2020.

  
(Charu Aggarwal)  
ASJ-02/Central  
Tis Hazari/Delhi  
16.06.2020

FIR No. 01/19  
PS: Darya Ganj  
U/s: 392/397/34 IPC  
Tarun @ Puchi Vs. State

16.06.2020

Fresh interim bail application received by way of assignment. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).  
Ld. Counsel for applicant/accused Tarun @ Puchi. (Through V/C).

The present application u/s 439 Cr.PC has been filed by the applicant, seeking interim bail.

The trial of the case is stated to be pending in the court of Sh. Naveen Kumar Kashyap, Ld. ASJ, Central. Let the present application be put up through Video Conferencing before the court of Sh. Naveen Kumar Kashyap, Ld. ASJ, Central, for 17.06.2020.



(Charu Aggarwal)  
ASJ-02/Central  
Tis Hazari/Delhi  
16.06.2020

FIR No. 343/19  
PS: Kashmere Gate  
U/s: 304/34 IPC  
Amit Kumar Vs. State

16.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).  
IO ASI Roop Kishore.  
Sh. Mohit Prasad, Ld. Counsel for applicant/accused Amit Kumar.

The present appeal u/s 101 of Juvenile Justice Act, 2015, is directed against the order dated 09.12.2019, passed by Ld. Juvenile Justice Board (J.J. B-III). As per Section 101 and 2 (20) of J.J. Act 2015, this court has no jurisdiction to hear the present appeal as the appeals under the J. J. Act are heard by Special Court under POCSO Act/Children Court. Hence, the present appeal be put up before the Ld. District & Sessions Judge (HQ), Tis Hazari Court, today itself i.e. 16.06.2020 at 02:00 PM, with request to transfer the same to the court of competent jurisdiction.



(Charu Aggarwal)  
ASJ-02/Central  
Tis Hazari/Delhi  
16.06.2020

FIR No. 43/17  
PS: Prasad Nagar  
U/s: 302/392/394/397/411/34 IPC & 25/27 Arms Act  
Rahul Vs. State

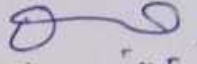
16.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).  
Sh. Gaurav, Ld. Counsel for applicant/accused Rahul.

This is an application u/s 439 Cr.PC on behalf of applicant/accused Rahul, seeking regular bail. Reply filed by the IO.

The trial of the case is stated to be pending in the court of Sh. Deepak Dabas, Ld. ASJ, Central. Let the present application be put up before the court of Sh. Deepak Dabas, Ld. ASJ, Central, today i.e. 16.06.2020 at 11:30 AM.

Counsel for applicant is directed to appear before the court of Sh. Deepak Dabas, Ld. ASJ, Central, today at ~~the~~ <sup>the</sup> abovesaid time.

  
(Charu Aggarwal)  
ASJ-02/Central  
Tis Hazari/Delhi  
16.06.2020